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THE HIGH COURT OF ORISSA: CUTTACK

NOTIFICATION

The 27th April 2022

No. 850-XI-9/2005/R—In exercise of power conferred under Section-28(1) of the Right to Information Act, 2005, the Chief Justice of the High Court of Orissa is pleased to amend "The Orissa High Court Right to Information Rules, 2005" as under:

- 1. These Rules may be called "The Orissa High Court Right to Information (Amendment) Rules, 2022".
- 2. They shall come into force with effect from the date of Publication in the Odisha Gazette.
- 3. Substitute the following in place of the existing Rule 3 (c) of the Orissa High Court Right to Information Rules, 2005.
 - "3 (c)-The Sheristadar in the District Headquarters and the senior-most ministerial staff in the outlying stations shall be the ex officio State Public Information Officer of the respective areas."
- 4. Delete the word "Assistant" occurring in 2nd line of Rule 3 (d) of the said Rules.
- 5. Substitute the following in place of the existing Rule 3 (e) of the said Rules.

- "3 (e) The Senior-most Judicial Officers of the outlying stations shall be the Appellate Authorities of their respective areas to decide the appeal against the order of the State Public Information officer of the concerned area".
- 6. Substitute the following in place of the existing Rule 4(a) of the said Rules.
 - "4 (a) A person desirous of an information authorized under the Act may apply for information to State Public Information Officer by filling an application in the form as prescribed by the Government of Odisha on payment of Rs.10/- towards application fees in shape of non-judicial stamp/Money Orders/ IPOs/ Bank Drafts etc."
- 7. Delete the words "or the Assistant Public Information Officer as the case may be" occurring in last line of rule 4 (b) and (e) of the said Rules.

DR. BHAGYALAXMI RATH
REGISTRAR (Admn.)